

16/75

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR.

Date of Decision: 07.3.2002

OA 60/2002

Tamachi Khan s/o Shri Dulla Khan r/o Bhanwarisar,
Post Nagarda, Tehsil Shiv, District Barmer.

... Applicant

V/s

1. Union of India through Secretary, Ministry of
Communication, Dptt. of Postal Services,
Dak Bhawan, New Delhi.
2. Supdt. of Post Offices, Barmer Division,
Barmer.
3. Inspector of Post Offices, Chauhtan, Distt.
Barmer.

... Respondents

CORAM:

HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant

... Mr.Tejveer Choudhary

For the Respondents

... ---

O R D E R

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

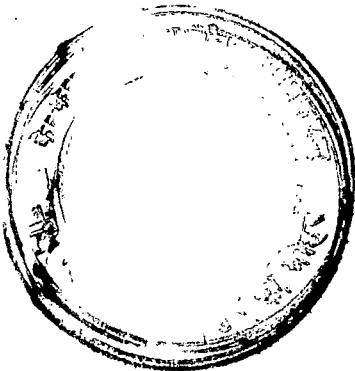
Heard the learned counsel for the applicant.

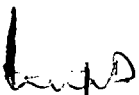
The applicant was selected for appointment to the
post of EDBPM. Vide order dated 2.11.2001 (Ann. A/4),
the applicant was directed to obtain some accommodatior
locally within a period of ten days to run the postal
services. It appears that the applicant could not
manage to have accommodation and consequently his
appointment was done away with.

17/7/6

2. The learned counsel for the applicant pointed out that within a short period of ten days the applicant could not make arrangement for the appropriate accommodation but now he has been able to procure a suitable ~~accommodation~~ ~~XXXXXX~~ accommodation to run the postal services. He also pointed out that till now no other person has been appointed by the respondents in place of the applicant and the post of EDBPM is lying unfilled.

3. In view of the above facts, as brought to our notice by the learned counsel for the applicant, we finally dispose of this OA, at this stage, with the direction that the respondents shall reconsider the case of the applicant for appointment, as EDBPM, provided (i) no other person has yet been appointed in his place, and (ii) the applicant has a suitable place/accommodation, as required under the rules, to run the postal services. Appropriate orders shall be passed by the authority concerned within a period of twenty days from the date of receipt of a certified copy of this order.




(A.P. NAGRATH)
Adm. Member


(JUSTICE O.P. GARG)
Vice Chairman

*Received
13/03/02*

*Copy of order along with 009 6105 0000
Sent to R1 to R3 via 161 to 163
14-3-02*

*ADP with R1
from R-1 & R-3 arrived
2/4/02*

Part II and III destroyed
in my presence on 19-2-07
under the supervision of
section officer () as per
order dated 14/3/02

Section Officer (Records)